

ITEM NO.301

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S
Writ Petition(s)(Criminal) No(s).314/2021

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR PURSUING THE REPORT SUBMITTED BY THE COMMITTEE.

IA No.94889/2021 - ADMISSION OF NEW EVIDENCE

IA No.13941/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No.92735/2021 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P.(C) No.826/2021 (PIL-W)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 95190/2021

FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 110055/2021

IA No. 110055/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 95190/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No.909/2021 (PIL-W)

(FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 100441/2021

IA No. 100441/2021 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(C) No.861/2021 (PIL-W)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 98705/2021

IA No. 98705/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No.849/2021 (X)W.P.(C) No.855/2021 (PIL-W)

(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 93119/2021

IA No. 93119/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No.851/2021 (PIL-W)

(FOR INTERVENTION APPLICATION ON IA 100403/2021

IA No. 100403/2021 - INTERVENTION APPLICATION)

W.P.(C) No.853/2021 (X)W.P.(C) No.850/2021 (X)W.P.(C) No.848/2021 (X)W.P.(C) No.829/2021 (PIL-W)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 89918/2021

FOR EXEMPTION FROM FILING O.T. ON IA 89919/2021

IA No. 89919/2021 - EXEMPTION FROM FILING O.T.

IA No. 89918/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No.890/2021 (PIL-W)

(FOR STAY APPLICATION ON IA 97803/2021

FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 104702/2021

IA No. 104702/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 97803/2021 - STAY APPLICATION)

Date : 25-08-2022 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI**

For Petitioner(s)

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Petitioner-in-person

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For Respondent(s)

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Ms. Arti Dwivedi, Adv.

Mr. Ajay Pal, AOR

Mr. Avijit Mani Tripathi, Adv.
Mr. T.K. Nayak, Adv.
Mr. Marbiang Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to order dated 27.10.2021, the Technical Committee and the Overseeing Judge have submitted their Reports in sealed covers. The same are taken on record. The sealed covers were opened in the Court and we read out some portions of the said Reports. Thereafter, the Reports were re-sealed and kept in the **safe custody of the Secretary General of this Court**, who shall make it available as and when required by the Court.
2. Heard learned Senior counsel appearing on behalf of the parties and Mr. Manohar Lal Sharma, the petitioner-in-person, as also learned Solicitor General appearing on behalf of the Union of India.
3. List these matters after four weeks for further hearing.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)